

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.181 of 1994

Monday this the 28th day of February, 1994

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Chandrasekhara Panikker,
Retd. Fisheries Inspector,
Deepa Nilayam,
PO Thuraveer, Cherthala.Applicant

(By Advocate Mr.M. R.Rajendran Nair)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
2. Director of Fisheries, Union
Territory of Lakshadweep,
Kavarathi.
3. Union of India, represented by
Secretary to Government,
Ministry of Home Affairs,
New Delhi.Respondents

(By Advocate Mr. MVS Namboodiri)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant submits that he has not been paid pension and allied benefits, even though he retired on 30.9.93. We do not know what the reasons for this are, but the delay is unjustified. We direct 1st respondent to pass appropriate orders on Annexure.A2 positively

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within four weeks from today. We make it clear that time limit will not be extended and that delay can attract interest.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 28th February, 1994.

P. Venkatakrishnan
P. V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Cheettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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